

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 639 of 2023 (PB)**

Suo Motu based on the news report published in The Times of India, dated 10.10.2023, under the caption "*TN cracker unit blast kills 10, owner arrested*".

Vs

The Central Pollution Control Board,  
Through its Member Secretary,  
New Delhi and 2 Others

...Respondents

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Filed by

**TAMIL NADU POLLUTION CONTROL BOARD**

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Vs.

1. The Central Pollution Control Board, Through its Member Secretary, New Delhi and 2 Others.

...Respondent

**REPORT SUBMITTED BY THE TAMIL NADU POLLUTION CONTROL BOARD (2<sup>nd</sup> – RESPONDENT) IN CONNECTION WITH O.A. No. 639 OF 2023 (PB) AS PER THE DIRECTION.**

I,S.Rajan, S/o M.S.Subramanian, Hindu aged about 59 years, having office at No., 76, Mount Salai, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Tamil Nadu Pollution Control Board (2<sup>nd</sup>- Respondent) and as such I am well acquainted with the facts of the case as per records.
2. It is respectfully submitted the fire cracker manufacturing unit in the name and style of M/s.Deepam Fire Works located at SF.No.42/6C,

  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

Veragalur Village, Ariyalur Taluk, Ariyalur District, owned by Thiru.K.Rajendiran, S/o.Kumarasamy, has obtained Licence (Form LE-1) from the District Revenue Officer, Ariyalur District vide Licence No. 01/2014 dated 30.04.2014 under the provisions of Explosives Act, 1884 as amended from time to time and the Explosives Rules, 2008 and subsequently renewed upto 2023 (The copy of the Licence issued by the District Revenue Officer is attached here to and marked as **Annexure 1**).The above-mentioned Thiru K. Rajendran has obtained Licence for the unit, M/s. Deepam Fire Works from the Directorate of Industrial Safety and Health.

3. It is respectfully submitted that on 09.10.2023 around 9.30 A.M, an explosion causing massive fire accident is reported to have occurred at the fire cracker factory of M/s.Deepam Fire Works located at SF.No. 42/6C, Veragalur Village, Ariyalur Taluk, Ariyalur District which led to killing of 12 workers (The New Indian Express dated 13.10.2023 under caption "*Ariyalur firecracker unit blast death toll rises to 12*", the copy of the newspaper cutting is attached hereto and marked as **Annexure 2**) and left 11 others with burns and other injuries. The preliminary findings suggest that the fire accident may be due to human negligence and unsafe handling of explosives.
4. It is respectfully submitted that based on the Hon'ble National Green Tribunal (PB) Suo Motu case the unit, M/s.Deepam Fire Works located at SF.No.42/6C, Veragalur Village, Ariyalur Taluk, Ariyalur District was inspected on 17.10.2023 and the following were observed:

  
27.X.23  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

- a) The factory buildings were found to be completely damaged and remains unaltered.
- b) The unit has not applied for consent of the Tamil Nadu Pollution Control Board under the Water (P & CP) Act and the Air (P&CP) Act.
- c) As the unit does not require water in its process, the unit does not generate wastewater and also does not letout any process emission.
- d) Sri Muthulakshmi Ammal School and Ariyalur to Thanjavur National Highways are located beyond 230 meters from the unit M/s. Deepam Fire Works.
- e) The Veragalur Village hamlet is located beyond 350 meters from the unit.
- f) The unit is surrounded by dry agriculture land on all sides.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
27.12.13  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFOREME**

**VERIFICATION**

I, S.Rajan, Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief.

  
27.x.23  
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ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

(5) Part 3 ANNEXURE-1  
Forms of licence of certificate  
LICENCE FORM LE-1.

[See article 1(a) to (g) of Part 1 of Schedule IV of the Explosives Rules, 2008]

**Licence to manufacture:**

(a) fireworks or gunpowder or both not exceeding 15 kilogrammes at any one time;

Licence No.01/2014.....

Annual Fees **Rs.200/-**.....

1. Licence is hereby granted to:

Name: **Thiru.Rajendran, S/o.Kumarasamy...**

Postal address: **Ward. No.-3, Therkku theru, Thirumalabadi (P.O). Ariyalur Taluk, District.... Ariyalur .....**

City.....

District.....**Ariyalur**.....State...**Tamil Nadu**.....Pin Code...**621851**.....

Police Station..... Railway Station / Steamer Ghat.....

Phone **9751161646**.....E-mail.....

.....Fax.....

2. Status of licensee: .....

3. Licence is valid for the following purpose: **Manufacture of Fire works**

4. Licence is valid for the following kinds and quantity of explosives:

(Name, description, Class, Division, sub-division, quantity at any one time and annual capacity) :

Name of explosive	Description	Class, Division Sub-division	Quantity at any one time	Quantity annual capacity [only for licence under article 1(e)]
Fireworks and Crackers	2	7	15kgs	

5. The licensed premises shall conform to the following drawing(s):

Drawing No. ...**3605/2012/C2**.....dated...**30.04.2014**...

Drawing No. ....dated.....

Drawing No. ....dated.....

6. The licensed premises are situated at following address:

.....**Thiru. Rajendran, S/o. Kumarasamy, Veragalur Village, Ariyalur District and Taluk, Veragalur**

Survey No..**Veragalur S.F.No.42/6C**.....

District...**Ariyalur**.....State...**Tamil Nadu**.....Pin code...**621851**

Police Station...**Thirumanur**..... Railway Station / Steamer Ghat.....

Phone . **9751161646**.....E-mail.....Fax.....

7. The licensed premises consist of following facilities:

**Individual shed for Manufacturing , Packing unit shed, Ingredient and Storage**



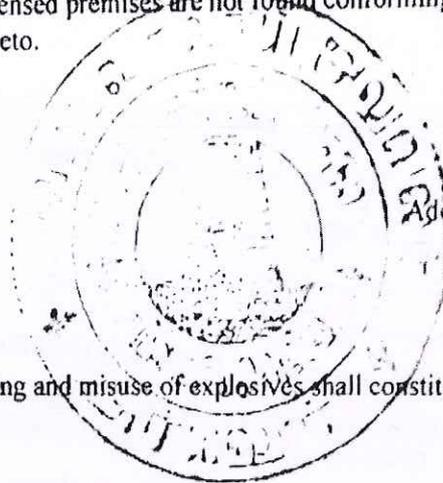
8. The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and annexure.

- (1) Drawings (showing site, constructional and other details) as stated in serial no. 5 above.
- (2) Conditions and Additional Conditions of this licence signed by the licensing authority.
- (3) Distance Form
- (4) Annexure

9. This licence shall remain valid till **31st day of March ...2015**

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under SET-I to SET-VI, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

The ...30.04.2014.....



Additional District Magistrate and  
District Revenue Officer,  
Ariyalur District,  
Ariyalur

**Statutory Warning:** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

*[Handwritten signature]*  
30/09/10.

FRIDAY 13.10.2023



THE NEW INDIAN EXPRESS

03

TIRUCHY

# Ariyalur firecracker unit blast death toll rises to 12

EXPRESS NEWS SERVICE @ Ariyalur

THE death toll in the Viragalur firecracker unit explosion rose to 12 after a youth who sustained burns in the incident on October 9 passed away at Government Thanjavur Medical College Hospital (TMCH) on Wednesday night.



While 10 workers at the firecracker unit died on the spot in the explosion on Monday morning, another 12 who were injured in the incident were hospitalised. The same night, one of the injured passed away at TMCH, raising the death toll in the blast to 11. On Wednesday night,

S Sundar (20) of Kandiyur in Thanjavur district, who too was being treated at TMCH, succumbed.

## FIRE PREVENTION MEETING HELD

Ariyalur: The District Fire Prevention and Industrial Safety Committee Advisory Meeting was held at the Collectorate on Thursday. Collector J Anne Mary Swarna, who led the meeting, said, "In order to prevent accidents during major festivals like Deepavali, the district fire prevention and industrial safety committee has been consulted to carry out monitoring work through special teams. They are monitoring cracker manufacturing units and retail shops." SP K Feroz Khan Abdullah and District Fire Officer P Ambika were present.

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NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

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**Filed by  
Tamil Nadu Pollution Control Board,  
Chennai.**

**Date of hearing on:30.10.2023**